## <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 325 OF 2017 & IA NO. 646 OF 2017

# Dated: 12<sup>th</sup> October, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Bharat Aluminium Company Limited Vs.			Appellant(s)
Chhattisgarh State Electricity Regulatory Commission & Anr			Respondent(s)
Counsel for the Appellant(s)	: Mr. Hemant Singh Ms. Ankita Bafna		
Counsel for the Respondent(s)	: Mr. Raj Kumar Mehta Mr. C. K. Rai Mr. Mohit Rai Ms. Himanshi Andley for R-	1	
	Mr. Gopal Choudary for R-2	2	

## <u>ORDER</u>

I.A. No. 646 of 2017 (Appln. for exemption from filing certified copy of impugned order) is allowed.

Admit. However, the issue regarding maintainability is kept open. Issue notice to the Respondents returnable on 09.01.2017. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Gopal Choudary takes notice on behalf of Respondent No.2 and they state that they will be filing reply by 04.12.2017. They may file the same after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

Mr. Gopal Choudary, learned counsel for Respondent No.2 states that though he appeared on 09.10.2017 before this Tribunal, inadvertently

he did not mark his appearance. In the circumstances, appearance of Mr. Gopal Choudary be shown in the order dated 09.10.2017.

List the matter on <u>09.01.2018.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt